



2026:AHC:26641-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 314 of 2026

Arshad Chauhan @ Arshad

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s) : Satyendra Narayan Singh, Rajesh Shukla

Counsel for Respondent(s) : Seema Agarwal (S.C.)

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.**

1. This petition, purportedly in public interest, has been filed by the petitioner seeking direction to the authorities to stop the alleged illegal mining over Khasra Nos. 553 and 554, situated in village Issapur Khurgan, Kairana, District Shamli.
2. Submissions have been made based on the conditions of lease-deed that the lease conditions are being violated.
3. A perusal of the record indicates that the nature of complaints, which have been filed by the petitioner, is totally different wherein allegations have been made regarding wrongfully obtaining the lease and likelihood of undertaking mining beyond the prescribed area and that Khasra Nos. 553 and 554 are close to electricity line and that the grant of mining lease would result in destroying the already precarious roads.
4. The petitioner has earlier approached this Court by filing Writ-C No. 45133 of 2025 which has already been dismissed on 05.01.2025.
5. Filing of PILs without there being a specific cause/ground and taking vacillating stands, i.e., different allegations in the representations and different grounds in the petition cannot be permitted.

6. The petition has no substance. The same is therefore, dismissed.

February 6, 2026
P.Sri./RK

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)